

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

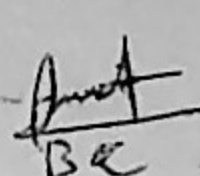
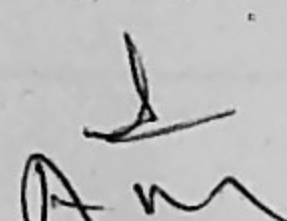
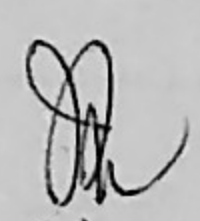
ALLAHABAD

GA

NO. 712

OF 1986

D.N. Tripathi vs UOI and others

Date	Office Report	Orders
22 ¹¹ / ₁₀	No sitting for hearing on Count No 1 the case is adjn to 26/3/91 for hearing.	 BE
26-3-91	Hon. K. Nath - VC Hon. A.B. Gauthi - AM On the request of learned Counsel for the applicant, the case is adjourned to 24-7-91 for hearing.  AM	 VC,
24-7-91	Hon. Mr. D.K. Agrawal, JM Hon. Mr. A.B. Gauthi, AM	
	None for the applicant. Mr. Sachin Srivastava, Addl. Standing Counsel appears for Respondents on behalf of Sri H.B. Singh Sd. Standing Counsel. Misc. Appl. 3 of 88 allegedly signed by Sri Deo Narain Tripathi stating that he does not want to press	

(2)

the petition. On the basis
of the said application, we
hereby dismissed the petition
as withdrawn without any
order as to costs.

A
A.M.

De
S.M.

(M)